

Implementation of Land Reforms

27. SHRI HARIHAR SOREN:

SHRI D. M. PUTTE GOWDA:

SHRI H. N. NANJE GOWDA:

SHRI RAM VILAS PASWAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the guidelines sent by his Ministry to various States in regard to the implementation of land reforms;

(b) the response made by various States to those guidelines; and

(c) the efforts proposed to be made by the Centre to expedite the implementation of land reform measure?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) No new guidelines have been issued to the State Governments but they have been requested, in the context of the new 20-Point Programme, to expedite the distribution of ceiling surplus land and adopt various measures for updating land records.

(b) The replies received from some of the State Governments indicate that they are generally taking appropriate steps on the lines of the suggestions made in this behalf by the Government of India.

(c) Implementation of land reforms is the responsibility of the State Governments. The Government of India, however, reviews the progress regularly and suggests corrective measures where the progress is hampered on account of any lacunae either in the law or in its implementation.

Wage revision demand in F.C.I.

28. SHRI BHEEKHABHAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that certain employees unions of Food Corporation of India are demanding wage revision; if so, the result of their demands and the latest position in this regard;

(b) whether it is also a fact that the Board of Directors of Food Corporation of India have approved a proposal to grant interim relief equal to Rs. 50/- for category IV/III/II employees on uniform basis; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) Yes, Sir. The demands of the employees unions are under consideration of the management of Food Corporation of India.

(b) No, Sir.

(c) Does not arise.

Non-availability of accommodation and tickets to foreign visitors for Asiad

30. PROF. AJIT KUMAR MEHTA: SHRI KAMAL NATH:

Will the Minister of SPORTS be pleased to state:

(a) whether attention of Government has been drawn towards the non-availability of accommodation and tickets to foreign visitors for Asiad; and

(b) if so, reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND OF THE DEPARTMENT OF SPORTS (SHRI BUTA SINGH): (a) and (b). The Special Organising Committee for

Asian Games 1982 is fully geared to meet requirements of accommodation for foreign visitors who would be coming to watch the Games. Arrangements for sale of tickets in countries abroad have been made through Air-India and Indian Airlines.

Profit/loss of cooperative sugar factories

31. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of AGRICULTURE be pleased to lay a statement showing:

(a) the number and names of Cooperative sugar factories functioning in the country, State-wise as on April, 1982;

(b) the total amount of grants etc. given by the Central and State Governments, to those factories in 1978-79, 1979-80, 1980-81 and 1981-82; and

(c) the total profit/loss made by these factories during the aforesaid period and total cumulative loss/profit accrued to these factories as on 31st August, 1982?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) 154 coop. sugar factories were installed by the end of April, 1982. Of those, 153 units were in production during 1981-82 sugar season. A State-wise list of coop. sugar factories is laid on the Table of the House. [Placed in Library. See No. LT-5417/82].

(b) Precise and complete information regarding the amount of grants etc. provided by the Central and State Governments to these coop. sugar factories is not available. However the National Cooperative Development Corporation (NCDC) has been providing supplemental assistance to the State Governments towards share capital participation of coop. sugar factories under Centrally Sponsored Scheme. The financial assistance

released to different State Governments during the last four years is as under:

Year	Amount released (Rs. in lakhs)
1978-79	524.16
1979-80	247.98
1980-81	180.955
1981-82	518.085

In addition, NCDC has been providing financial assistance to the State Governments towards rehabilitation of cooperative sugar factories under Corporation sponsored schemes. The NCDC provided an amount of Rs. 5.60 crores for this purpose during the last four years.

(c) The accounts for the year 1981-82 have not yet been finalised by the coop. sugar factories. Tentative accounts for the year 1980-81 have been received in respect of 96 coop. sugar factories. The position of profit and loss as reported by these 96 units for the year 1980-81 is given below:

Net Profit—	10.95 crores
Net Loss—	Rs. 35.18 crores
Commulative Profit—	Rs. 186 crores
Commulative Loss—	Rs. 221.17 crores.

Policy regarding mining leases in Forest Areas

32. SHRI BHERAVADAN K. GADHAVI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that because of the rigid policy with regard to approving Mining leases in forest areas the mineral industries are suffering a great set back;